## CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH C.C.P. NO. 40/2006 IN O.A. 170/2006

This, the 11th day of May, 2006.

HON'BLE SHRI JUSTICE KHEM KARAN VICE CHAIRMAN HON'BLE SHRI N.D. DAYAL, MEMBER(A)

Z.A. Khan, aged about 58, years S/o Late Shri Akhtar Ali, Resident of 220 Ashiana Colony, Lucknow.

Applicant.

By Advocate Shri Yogendra Mishra.

## <u>Versus</u>

- 1. Shri Ranveer Singh the Education Officer (Head Quarter), Kendriya Vidyalaya Sangathan, 18, Institutional Areas, Saheed Jit Singh Marg, New Delhi.
- 2. Mrs. S.B. Wadhawa Principal, Kendriya Vidyalaya, SGPGI Campus, Lucknow.

Respondents.

By Advocate Shri Deepak Shukla for Shri Rajednra Singh.

## Order (Oral)

## By Hon'ble Shri Justice Khem Karan Vice Chairman

Shri Deepak Shukla holding brief for Sri Rajendra Singh has filed reply. It be taken on record.

Heard Shri Yogendra Mishra appearing for the applicant and Sri Deepak Shukla holding brief for Shri Rajendra Singh for respondents.

The applicant had filed one Original Application No. 170.2006 challenging his transfer order dated 21.3.2006 by which he was shifted from SGPGI to Balrampur and that O.A. was finally disposed of vide order dated 12.4.2006. Relevant portion of which is reproduced in order dated 28.4.2006, filed by the respondents. What Shri Deepak Shukla has contended is that direction dated 12.4.2006 of this Tribunal in O.A. No. 170/2006, have been fully complied with. But Shri Mishra has tried to say that since the matter has not been considered in the light of the guidelines as directed by this Tribunal, it cannot be said the directions have been complied with in letter and spirit. He has also stated

that the applicant was in the category of LTR and 5 persons senior to him are working at Lucknow and so his case should have been considered and he should have been allowed to remain at SGPGI or at any other place in Lucknow.

After hearing both the sides and perusing the material on record, we are of the view that it is difficult to say that the respondents have willfully disobeyed any directions of this Tribunal. The contempt petition is dismissed and notices is discharged.

(N.D. Dayal Member(A)

(Khem Karan) Vice Chairman

HLS/